


**6.O.A. NO. 060/00867/14**

**D.K. Sharma Vs. U.O.I. & Others**

**29.09.2014**

Present: Mr. D.R. Sharma, counsel for the applicant

1. Heard.
2. Issue notice to the respondents returnable on 07.11.2014.
3. List before the Registrar for completion of pleadings.

  
**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

For

1- Notice issued on 10/10/14  
ADD method Sas R-1 & 2 please  
2- Review complete Sas R-3  
please



**JAGDISH PARASAD**

31. OA No. 060/00867/14

07.11.2014

**Present:-** Sh. S.C. Bijola, proxy counsel  
for the applicant.  
Sh. Sanjay Goyal, counsel for  
the respondents.

Learned counsel for the  
respondents seeks and is granted four  
weeks time for filing reply.

List on 10.12.2014.

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*Bander*  
**REGISTRAR**  
*21/12/14*

*1- w/s not filled  
please  
info*

**JAGDISH PARSAD**

24. OA No. 060/00867/14

10.12.2014

**Present:-** Sh. P.M. Kansal, proxy  
counsel for the applicant.  
Sh. Sanjay Goyal, counsel for  
the respondents.

Learned counsel for the  
respondents seeks and is allowed further  
three weeks time to file written  
statement.

List before the Registrar's Court on  
15.01.2015.

*[Signature]*

**DEPUTY REGISTRAR**

'rishi'

*1-w/s ngt-pilled  
p. 1000*

*unb*  
**GODISH PARSAD**

42. OA No. 060/00867/14

**15.01.2015**

**Present:-** Sh. K.B. Sharma, proxy  
counsel for the applicant.  
Sh. Sanjay Goyal, counsel for  
the respondents.

Learned counsels for the parties  
have made a joint request that the  
matter may be posted before the Hon'ble  
Bench as the relief claimed in OA has  
been granted by the department.

Pleadings are deemed to be  
complete.

List before the Hon'ble Bench for  
appropriate orders/direction on  
02.02.2015.

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**REGISTRAR**  
15/1/15


4. O.A. NO.060/00867/14 &  
MA060/00114/15

**D.K. Sharma Vs. U.O.I. & Others**


**02.02.2015**

Present: Mr. D.R. Sharma, counsel for the applicant  
Mr. Sanjay Goyal, counsel for the respondents

1. Learned counsel for the parties submit that the desired relief has been granted to the applicant and the present O.A. may be disposed of as having been rendered infructuous.
2. Ordered accordingly.

  
(UDAY KUMAR VARMA)  
MEMBER (A)

'mw'

  
(SANJEEV KAUSHIK)  
MEMBER(J)